

**Government of Jammu and Kashmir
Civil Secretariat, Revenue Department
Srinagar/Jammu**

**Notification,
Srinagar, the 7th of June, 2017.**

SRO 234 .- In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963), and in supersession of all previous notifications issued in this behalf, the Government hereby appoint the following officers as the competent authority for the purposes of the said Act, within the territorial jurisdiction shown against each:-

| S.No. | Name & designation of the officer | Jurisdiction |
|-------|--|-----------------------------|
| 1. | Mr. Mohammad Rouf Rehman, KAS Sub-divisional Magistrate, Kokernag. | Sub-Division, Kokernag. |
| 2. | Mr. Reyaz Ahmad Shah, KAS, Sub-Divisional Magistrate, Bijbehara. | Sub-Division, Bijbehara. |

By order of the Government of Jammu and Kashmir.


Sd/-
(Mohammad Ashraf Mir)
Commissioner/Secretary to Government,
Revenue Department

No. Rev/LB/02/2017

Dated:- 07 -06-2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 07 copies).
5. The Deputy Commissioner Anantnag.
6. Director, Archives, Archaeology & Museums, J&K.
7. Manager Government Press, Srinagar for publication in the Govt. Gazette.
8. Pvt. Secretary to Minister for Revenue for information of the Hon'ble Minister
9. Pvt. Secretary to Minister (MOS) Revenue for information of the Hon'ble Minister.
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website Revenue Department.
12. Notification/Stock file.


(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department